

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7899-7900/2015

(Arising out of impugned final judgment and order dated 29-05-2015 in DBCRL No. 3/2013 29-05-2015 in DBCRJ No. 854/2013 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

MANOJ PRATAP SINGH

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

[PART-HEARD BY :HON'BLE A.M. KHANWILKAR ,HON'BLE DINESH MAHESHWARI AND HON'BLE C.T. RAVIKUMAR, JJ.]

Date : 05-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. A. Sirajudeen, Sr. Adv.
Ms. Manjeet Chawla, AOR

For Respondent(s)

Dr. Manish Singhvi, Sr. Adv.
Mr. D. K. Devesh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

Learned counsel for the parties may file written submission(s) within one week from today.

(DEEPAK SINGH)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER